

E.FIR No. 029348/2016
PS Sarai Rohilla
U/S 379 IPC

(Through Video Conferencing)

24.04.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Bali @
Parag

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been
falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused
the reply.

As per the reply, no arrest has been made, application is dismissed as
infructuous.

Copy of the order be uploaded on District Court websites by the court
coordinator and also be sent to the counsel for the accused on his email/whatsapp.

(Charu Asiwal)
MM-04/Central:
Delhi/24.04.2021